1	2	3
6.	North Western Railway	02
7.	South Eastern Railway	204
8.	Western Railway	1094
	TOTAL	4652

In view of interruption of rail services due to bandhs/strikes, the Railways are suffering revenue loss as delays and cancellation of trains impact traffic offerings. Railway finances are also affected as there has been an increase in the expenditure on law and order issues. However, monetary loss to the Railways is not calculated train wise or on the basis of punctuality of trains.

'Policing on Railways' is a State subject and the maintenance of law and order in Railway premises as well as on running trains are, therefore, the statutory responsibility of the State Police, which they discharge through the Government Railway Police (GRP) of the State concerned. The Railways bear 50% cost of expenditure on the GRP. However, Railway is supplementing the efforts of GRP by deploying RPF in assisting to control crime in Railways.

In addition, the following measures are taken by the Railways for security of passengers and smooth running of trains:

- 1. Nominated trains are escorted by Railway Protection Force (RPF) and GRP in the vulnerable sections/areas.
- Close co-ordination is being maintained with State administration, Police and intelligence agencies to ensure smooth running of trains services.
- 3. An integrated security system has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable stations of the Indian Railways.

## Elections of Executive Council of AMU

- \*87. SHRI MAHMOOD A. MADANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the reasons for the elections of the Executive Council of Aligarh Muslim University not being held;
- (b) whether it is a fact that Government has given direction to the University not to do so;
  - (c) if so, the reasons therefor; and
  - (d) whether Government would ensure holding of the elections immediately?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (d) According to the information furnished by Aligarh Muslim University (AMU), there are

eight vacancies, in so far as elected representatives are concerned- six to be elected by the Court from amongst its members and two to be elected by Lecturers from amongst themselves - in the Executive Council. The University has intimated that the election of two representatives of the Lecturers to the Executive Council is proposed to be held shortly. The election of six members of the Court to the Executive Council scheduled for 31st January, 2010 was postponed for a later date with a view to enabling 42 new members of the Court as well, to be elected on that date itself, to participate in the election to the vacancies in the Executive Council. The adjourned meeting of the Court scheduled for 28th March, 2010 was postponed again.

The Government has no role under the provisions of the Aligarh Muslim University Act, 1920, in regard to the process of elections to the Executive Council of the University.

## Semester System in Delhi University

\*88. SHRI D. RAJA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Delhi University has introduced Semester System of examination for its various courses;
  - (b) if so, the details thereof;
- (c) whether it is a fact that Delhi University Teachers' Association (DUTA) has been protesting against introduction of Semester System; and
- (d) if so, the details thereof, the reasons therefor and Government's reaction thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (d) According to the information furnished by University of Delhi, Semester System has been implemented in post-graduate courses conducted by the University with effect from the academic session 2009-10 and in 13 under-graduate science courses w.e.f. 2010-11 as per the details given in Statement (See below). The University has informed that the Delhi University Teachers' Association has been protesting against introduction of Semester System as, in its opinion, this System is not desirable/feasible. The System has been introduced by the University after due approval of its statutory bodies, viz. Academic Council and Executive Council. The implementation of Semester System also forms part of an Action Plan for Academic and Administrative Reforms circulated by University Grants Commission to all Universities, vide its letter dated 21st April, 2009. While Universities enjoy autonomy in academic matters, Government supports academic reforms including Semester System in all Central Universities on the lines of the provision for such reforms incorporated in the Central Universities Act, 2009.